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ITEM NO.41

COURT NO.5

SECTION IIIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22604/2007

(From the judgement and order dated 21/03/2007 in TA No.1127/2006
of the HIGH COURT OF GUJARAT AT AHMEDABAD)

CHHOTALAL SAMJI

Petitioner(s)

VERSUS

INCOME TAX OFFICER

Respondent(s)

(With appln(s) for permission to place addl. documents on record and prayer for interim relief
)

Date: 07/11/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s) Mr. Chirag M.Shroff, Adv.

Mr. Dattatray Vyas, Adv.

Mr. Manish Sharma, Adv.

For Respondent(s) Mr. K. Radhakrishnan, Sr.Adv.

Mr. Vikas Sharma, Adv.

Mr. Kul Bharat, Adv.

Mr. B.V. Balaram Das, Adv.

UPON hearing counsel the Court made the following
ORDER

Two weeks' time is granted for filing rejoinder affidavit.

(N. ANNAPURNA)
COURT MASTER

(MADHU SAXENA)
COURT MASTER